

&ITEM NO.16

COURT NO.3 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No.24496/2016
(Arising out of impugned final judgment and order dated 22/05/2015
in WA No. 7392/2013 passed by the High Court of Judicature at
Allahabad)
INDRAJEET

Petitioner(s)

VERSUS

STATE OF U.P AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 03/01/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Ms. Bharti Tyagi, Adv.

Mr. S. D. Singh, Adv.

Ms. Surabhi Shukla, Adv.

Ms. Shweta Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

(RASHMI DHYANI)

SR.P.A.

(RAJINDER KAUR)

COURT MASTER